

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:6709
ANSWERED ON:10.05.2005
SCHEME TO CHECK CHEAP IMPORTS
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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government propose to formulate a scheme to check cheap imports in the country to improve the economy of domestic industries in the country;
- (b) if so, its likely impact on the market of domestic producers and also loss suffered during last three years;
- (c) whether such products have been identified, which are sold on heavy subsidy in the country; and
- (d) the reasons therefor and the steps taken or to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (d) with a view to counteract trade distortion caused by dumping and consequential injury to the domestic industry, the Government has set up Directorate General of Anti-Dumping and Allied Duties (DGAD) to investigate into the allegations of dumping. Anti-dumping investigations are initiated on the basis of applications filed by the domestic industry alleging dumping, injury and causal link between dumping and injury. The DGAD investigates the existence and degree of dumping, identifies the dumped article, and submits provisional and/or final findings to the Ministry of Finance recommending, where appropriate, the amount of anti-dumping duty to be levied. Application alleging dumping and injury submitted by domestic industry is processed as per the procedures and within the time limits specified under the Customs Tariff Act, 1975 as amended in 1995 and the rules made thereunder.

From 1992 till 4.5.2005, the DGAD has initiated 181 anti-dumping investigations. In these 181 cases, final findings have been issued in 158 cases, preliminary findings in 3 cases, 11 cases are under investigations for issue of preliminary/ final findings and 9 cases have been closed after initiation.